केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 1022/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC SAIL Power Company Limited,
4th Floor, NBCC Tower, 15 Bhikaji Cama Place
New Delhi- 110066

Subject: Petition for truing up of 2019-24 tariff for Bhilai Expansion Power Plant (500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

a) *The Petitioner to comply with all the directions given by the Commission vide order dated 27.9.2022 in Petition no. 396/GT/2020.*

b) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*

c) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

d) *With respect to the additional capital expenditure claimed by the Petitioner, the Petitioner to:*

   i. *For the expenditure claimed under Regulation 26(1)(d) and 26(1)(b), provide supporting documents under the provisions of the 2019 Tariff Regulations.*

   ii. *With respect to items claimed due to obsolescence of technology, Certificate from the competent authority regarding the obsolescence of the equipment, and the corresponding decapitalization value for the asset replaced.*

   iii. *Reason of variation in expenditure for the assets/ items already allowed in order dated 27.9.2022 in Petition no. 396/GT/2020.*

e) *Furnish Auditor certified (with UDIN) Form-S in reconciliation with submitted auditor certified Form-J and also reconcile the opening liabilities as on 1.4.2019 with the closing liabilities as on 31.3.2019 in order dated 4.8.2022 in Petition no. 192/GT/2020.*

f) *Certify that the actual loan of the station has been repaid. If not, submit revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*

g) *Furnish documents/information towards assessment of security requirements made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.*

h) *Certify that the claimed details in the Auditor certified Form 15, are same as shared with the beneficiaries of the generating station which was uploaded in the website.*

i) *Provide the copy of agreement towards water charges depicting the rate of water and the quantity allocated.*

j) *Provide details regarding the award of ash transportation contracts, the distance to which fly ash has been transported, along with duly reconciled statements of expenditure incurred on ash transportation to be submitted for the 2019-24 tariff period.*

k) *The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses.*

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents